

**FIR/RC no. 344/19**  
**u/s 380/411/34 IPC**  
**PS : M. Enclave**

20.05.2020

Present : Sh. Deepak Lohchab, Warder.  
Sh. Rana Rajdeep Singh, Remand Advocate.


Accused Peto Sheikh s/o Sh. Sadhu Sheikh being produced from Jail no. 10, Rohini, through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

This accused is stated to be on bail in this case, however, he was directed to appear before the court today. As the courts are closed due to lock down a longer date for production of the accused is being given.

Accused Peto Sheikh s/o Sh. Sadhu Sheikh be produced before the concerned court on 15.07.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.

  
**(VISHAL PAHUJA)**  
**Duty MM/RADC Complex**  
**Delhi/20.05.2020**

**RC no. 219/2015/E-0012**  
**u/s 120B/420/467/468/471 IPC**  
**PS : M. Enclave**  
**& RC no. 219/2015/E-0011**  
**u/s 120B/420/467/468/471 IPC**  
**PS : CBI**  
**CBI v. Ishima Arora & others**

20.05.2020


Present : Ms. Suman, Dy. Superintendent.  
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Ishima w/o Nitin Arora being produced from jail no. 6 through Video Conferencing in both the cases.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Ishima w/o Sh. Nitin Arora is extended and she be produced before the concerned court on 03.06.2020 in both the cases.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.

  
**(VISHAL PAHUJA)**  
**Duty MM/RADC Complex**  
**Delhi/20.05.2020**

**FIR/RC no. : 266/19**  
**u/s 120B/420/467/468/471 IPC**  
**PS : CBI**

20.05.2020

Present : Sh. Dharmender, Head Warder.

Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Amit Verma s/o Sh. Rajesh Verma produced from Jail no. 11,

Mandoli Jail through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Amit Verma s/o Sh. Rajesh Verma is extended and he be produced before the concerned court on 03.06.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.



**(VISHAL PAHUJA)**

**Duty MM/RADC Complex/Delhi/20.05.2020**

**FIR/RC no. : CBI480/19**  
**u/s 120B/420/468/471 IPC**  
**& u/s 66(D) IT Act**  
**PS : CBI**

20.05.2020

Present : Sh. Dharmender, Head Warder.

Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Dinesh Singh s/o Sh. Hari Singh produced from Jail no. 11,  
Mandoli Jail through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

This accused is stated to be on bail in this case, however, he was directed to appear before the court today. As the courts are closed due to lock down a longer date for production of the accused is being given.

Accused Dinesh Singh s/o Sh. Hari Singh be produced before the concerned court on 15.07.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.

  
(VISHAL PAHUJA)  
Duty MM/RADC Complex/Delhi/20.05.2020